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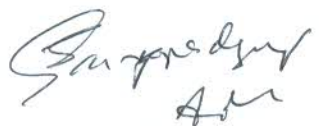
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 215/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th March 2018, 10.30 A.M

Name of the Company		Oriental Agencies-Vs-EMT Megatherm Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|---------------------------|----|--|
| 1. | Pranay Agarwal, Adv | OC |  |
| 2. | Somnath Gangopadhyay, Adv | CD |  |

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor submits that though he received the notice but not received the copy of the petition. However, Ld. Counsel appearing for the operational creditor filed proof of delivery of the petition to the corporate debtor. Therefore, the corporate debtor is directed to file affidavit that he was not in receipt of the petition and also directed to file Vakalatnama along with the Board Resolution within 3 days.

If it is satisfied that copy of the petition has been served on the corporate debtor then corporate debtor may file reply affidavit within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit, if any, by serving a copy of the rejoinder to the corporate debtor.

List it on 11/05/2018 for further consideration.


(Jinan K.R.)
Member (J)